

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 204
IB-497/ND/2020**

IN THE MATTER OF:

M/s. Axis Integrated Systems Ltd.

...PETITIONER

Vs.

M/s. Aon Consulting Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 04.03.2020

Coram:

SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :Mr. Rohan Khanna, Adv.

For the Respondent/ Corporate-debtor :Mr. Puneet Bajaj, P.C.S.

ORDER

Both the parties are present. The learned counsel appearing on behalf of the operational-creditor has submitted that he will seek instructions from his client regarding the amount deposited by the corporate-debtor. List the case on 26.03.2020. The operational-creditor is directed to appear in person on the next date of hearing.

-sd-

**(V.K. Subburaj)
Member (T)**

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**(Abni Ranjan Kumar Sinha)
Member (J)**